

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.211- IA/690(AHM)2023  
ITEM No.212- IA/261(AHM)2023  
ITEM No.213- IA/1479(AHM)2023  
ITEM No.214- IA/606(AHM)2024  
in  
**CP(IB) 20 of 2020**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Continental Piling & Excavation Pvt Ltd  
V/s  
Anwasha Engineering & Projects Ltd

.....Applicant

.....Respondent

**Order delivered on: 07/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Raju Kothari Adv. in IA 261 of 2023  
Mr. Rasesh Sanjanwala, Sr. Adv. a.w Mr. Kunal  
Vaishnav, Adv. in IA 1479 of 2023  
For the Liquidator : Mr. Rahul Gaikwad, Adv.  
: Mr. Monaal Davawala, Adv.  
Liquidator in person : Mr. Anuj Bajpai  
For the FC : Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv.  
For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.  
For successful Buyer : Mr. Chaitanya Joshi, Adv.

**ORDER**

**IA/690(AHM)2023 IA/261(AHM)2023 &IA/1479(AHM)2023**

Heard.

Orders are reserved

**IA/606(AHM)2024**

Learned Counsel for the applicant wants time to file rejoinder. The same be filed within one-week.

List for further consideration on 19.06.2024.

Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**